

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/020/00846/2019
Date of Order : 09-12-2019

Between :

G.Koteswaramma D/o Lakshmanaswamy,
H.No.2-326, Railpet, Chennakesavar Nagar,
Duggirala, Guntur District.

....Applicant

And

1. Union of India rep by the General Manager,
South Central Railway, Rail Nilayam,
3rd Floor, Secunderabad-500 025.
2. The Divisional Railway Manager,
Vijayawada Division,
South Central Railway,
Vijayawada.
3. The Senior Divisional Personnel Officer,
Vijayawada Division, South Central Railway,
Vijayawada.

....Respondents

Counsel for the Applicant : Mr. G. Trinadha Rao

Counsel for the Respondents : Mrs. A. P. Lakshmi, SC for Rlys

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN : ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member).



Heard Mr. G. Trinadha Rao, learned counsel for the applicant and
Mrs. A. P. Lakshmi, learned Standing Counsel for Respondent Railways.

2. Mr. G. Trinadha Rao, learned counsel for the applicant states that in spite of filling up of Form No.10 for grant of family pension on 06.02.2019, on the death of Railway Servant on 19.08.1988 and on the death of the family pensioner on 13.08.2007, the applicant submitted a representation dated 06.02.2019. But the applicant has not received any reply either to the representation or to the duly filled-up proforma.

3. Counsel for the Respondents states that the mother of the applicant, who was the wife of the deceased Railway Servant died on 13.08.2007 and there is a delay of more than 12 years in filing the proforma for grant of family pension. However, since the Department has not issued any reply to both these documents, the OA is disposed of at the admission stage, without going into merits, with the directions to the Respondents to dispose of the applicant's representation along with duly filled in proforma within a period of two months from the date of receipt of certified copy of this order in accordance with R.B.E.No.116/2007,

dated 18.09.2007 filed by the counsel for the applicant which are listed



from Annexures 11 to 12 (pages 18 to 23 of the OA).

4. The Respondents are further directed to treat this application also as representation of the applicant and pass final orders.

5. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 09th December, 2019.
Dictated in Open Court.

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